

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Excise Appeal No.40016 of 2015

(Arising out of Order-in-Appeal No.74/2014 (M-I) dated 1.10.2014 passed by the Commissioner of Central Excise (Appeals), Chennai)

M/s. Hinduja Foundries Ltd.

No. 1A, Kathivakkam High Road
Ennore, Chennai – 600 057.

Appellant

Vs.

Commissioner of GST & Central Excise

Chennai Outer Commissionerate
Newry Towers, 12th Main Road
Anna Nagar, Chennai – 600 040.

Respondent

APPEARANCE:

Shri M. Kannan, Advocate for the Appellant

Shri N. Satyanarayanan, AC (AR) for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)

Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No. 40369/2024

Date of Hearing : 02.04.2024

Date of Decision: 02.04.2024

Per Bench,

The appellant has filed memo dated 2.4.2024 enclosing the Form – 4 Discharge Certificate issued under SVLDR Scheme, 2019.

2. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellant. The present appeal is therefore to be

deemed as withdrawn in terms of section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

3. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)